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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND
MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI ALPHONS
KANNANTHANAM): Madam, on behalf of Dr. Harsh Vardhan, I beg to
lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the
National Tiger Conservation Authority, New Delhi, for the year 2016-
2017, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government
of the working of the National Tiger Conservation Authority, New Delhi,
for the year 2016-2017.

[Placed in Library, See No. LT 8906/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA,
YOGA AND NATUROPATHY, UNANI, SIDDHA AND
HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I
beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8907/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND
MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI ALPHONS
KANNANTHANAM): Madam, on behalf of Dr. Mahesh Sharma, I beg to
lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2016-2017, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2016-2017.

[Placed in Library, See No. LT 8908/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/022 in Gazette of India dated 15th December, 2017.

(ii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/023 in Gazette of India dated 15th December, 2017.

(iii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/024 in Gazette of India dated 15th December, 2017.

(iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018-01 in Gazette of India dated 12th February, 2018.

(v) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Second Amendment)

Regulations, 2017 published in Notification No. SEBI/LADNRO/GN/2017-18/025 in Gazette of India dated 27th December, 2017.

(vi) The Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992 published in Notification No. LE/11112/92 in Gazette of India dated 22nd December, 1992.

(vii) The Securities and Exchange Board of India (Portfolio managers) Regulations, 1992 published in Notification No. SEBI/LE/92/III in Gazette of India dated 7th January, 1993.

(viii) The Securities and Exchange Board of India (Investment Advisers) Regulations, 2013 published in Notification No. SEBI/LADNRO/GN/2012-13/31/1778 in Gazette of India dated 21st January, 2013.

(ix) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Fourth Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/012 in Gazette of India

dated 20th July, 2017.

(x) The Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2017 published in Notification No. SEBI/LADNRO/GN/2017-18/010 in Gazette of India dated 13th July, 2017.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vi to viii) of (1) above.

[Placed in Library, See No. LT 8909/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON
RADHAKRISHNAN): Madam, on behalf of Shri Shiv Pratap Shukla, I beg
to lay on the Table:-

(1) A copy of the Foreign Exchange (Compounding Proceedings)
Amendment Rules, 2017 (Hindi and English versions) published in
Notification No. G.S.R.151(E) in Gazette of India dated 20th February,
2017 under Section 48 of the Foreign Exchange Management Act, 1999,
together with an explanatory memorandum.

[Placed in Library, See No. LT 8910/16/18]

(2) A copy of the Small Industries Development Bank of India (Payment
of Gratuity to Employees) [Amendment] Regulations, 2017 (Hindi and
English versions) published in Notification No. HRV No.
L00136691/Staff.Gen.(2) in Gazette of India dated 25th April, 2017 under
sub-section (3) of Section 52 of the Small Industries Development Bank of
India Act, 1989.

[Placed in Library, See No. LT 8911/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) subsection (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) The Debts Recovery Tribunal-2, Bengaluru (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1484(E) in Gazette of India dated 7th December, 2017.

(ii) The Debts Recovery Tribunal-2, Ernakulam (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1485(E) in Gazette of India dated 7th December, 2017.

(iii) The Debts Recovery Tribunal-2, Dehradun (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1486(E) in Gazette of India dated 7th December, 2017.

(iv) The Debts Recovery Tribunal-2, Hyderabad (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1487(E) in Gazette of India dated 7th December, 2017.

(v) The Debts Recovery Tribunal-3, Chandigarh (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1488(E) in Gazette of India dated 7th December, 2017.

(vi) The Debts Recovery Tribunal, Siliguri (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1489(E) in Gazette of India dated 7th December, 2017.

(vii) The Debts Recovery Tribunal-I, Ahmedabad (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1540(E) in

Gazette of India dated 22nd December, 2017.

(viii) The Debts Recovery Tribunal-II, Ahmedabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1541(E) in Gazette of India dated 22nd December, 2017.

(ix) The Debts Recovery Tribunal, Allahabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1542(E) in Gazette of India dated 22nd December, 2017.

(x) The Debts Recovery Tribunal, Aurangabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1543(E) in Gazette of India dated 22nd December, 2017.

(xi) The Debts Recovery Tribunal-I, Bengaluru (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1544(E) in Gazette of India dated 22nd December, 2017.

(xii) The Debts Recovery Tribunal-I, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1545(E) in Gazette of India dated 22nd December, 2017.

(xiii) The Debts Recovery Tribunal-II, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1546(E) in Gazette of India dated 22nd December, 2017.

(xiv) The Debts Recovery Tribunal-I, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1547(E) in Gazette of India dated 22nd December, 2017.

(xv) The Debts Recovery Tribunal-II, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1548(E) in Gazette of India dated 22nd December, 2017.

(xvi) The Debts Recovery Tribunal-III, Chennai (Lower Division clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1549(E) in Gazette of India dated 22nd December, 2017.

(xvii) The Debts Recovery Tribunal, Coimbatore (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1550(E) in Gazette of India dated 22nd December, 2017.

(xviii) The Debts Recovery Tribunal, Cuttack (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1551(E) in Gazette of India dated 22nd December, 2017.

(xix) The Debts Recovery Tribunal-I, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1552(E) in Gazette of India dated 22nd December, 2017.

(xx) The Debts Recovery Tribunal-II, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1553(E) in Gazette of India dated 22nd December, 2017.

(xxi) The Debts Recovery Tribunal-III, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1554(E) in Gazette of India dated 22nd December, 2017.

(xxii) The Debts Recovery Tribunal-I, Ernakulam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1555(E) in Gazette of India dated 22nd December, 2017.

(xxiii) The Debts Recovery Tribunal, Guwahati (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1556(E) in Gazette of India dated 22nd December, 2017.

(xxiv) The Debts Recovery Tribunal-I, Hyderabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1557(E) in Gazette of India dated 22nd December, 2017.

(xxv) The Debts Recovery Tribunal, Jabalpur (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1558(E) in Gazette of India dated 22nd December, 2017.

(xxvi) The Debts Recovery Tribunal-I, Jaipur (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1559(E) in Gazette of India dated 22nd December, 2017.

(xxvii) The Debts Recovery Tribunal-I, Kolkata (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1560(E) in Gazette of India dated 22nd December, 2017.

(xxviii) The Debts Recovery Tribunal-II, Kolkata (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1561(E) in Gazette of India dated 22nd December, 2017.

(xxix) The Debts Recovery Tribunal-III, Kolkata (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1562(E) in Gazette of India dated 22nd December, 2017.

(xxx) The Debts Recovery Tribunal, Lucknow (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1563(E) in
Gazette of India dated 22nd December, 2017.

(xxxii) The Debts Recovery Tribunal, Madurai (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1564(E) in
Gazette of India dated 22nd December, 2017.

(xxxiii) The Debts Recovery Tribunal-I, Mumbai (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1565(E) in
Gazette of India dated 22nd December, 2017.

(xxxiiii) The Debts Recovery Tribunal-II, Mumbai (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1566(E) in
Gazette of India dated 22nd December, 2017.

(xxxv) The Debts Recovery Tribunal-III, Mumbai (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1567(E) in
Gazette of India dated 22nd December, 2017.

(xxxvi) The Debts Recovery Tribunal, Nagpur (Lower Division Clerk)
Recruitment Rules, 2017 published in Notification No. G.S.R.1568(E) in
Gazette of India dated 22nd December, 2017.

(xxxvii) The Debts Recovery Tribunal-I, Patna (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1569(E) in Gazette of India dated 22nd December, 2017.

(xxxvii) The Debts Recovery Tribunal-I, Pune (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1570(E) in Gazette of India dated 22nd December, 2017.

(xxxviii) The Debts Recovery Tribunal-I, Ranchi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1571(E) in Gazette of India dated 22nd December, 2017.

(xxxix) The Debts Recovery Tribunal-I, Vishakhapatnam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1572(E) in Gazette of India dated 22nd December, 2017.

(xl) The Debts Recovery Appellate Tribunal, Allahabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1573(E) in Gazette of India dated 22nd December, 2017.

(xli) The Debts Recovery Appellate Tribunal, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1574(E) in Gazette of India dated 22nd December, 2017.

(xlii) The Debts Recovery Appellate Tribunal, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1575(E) in Gazette of India dated 22nd December, 2017.

(xliii) The Debts Recovery Appellate Tribunal, Kolkata, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification

No.G.S.R.1576(E) in Gazette of India dated 22nd December, 2017.

(xliv) The Debts Recovery Appellate Tribunal, Mumbai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1577(E) in Gazette of India dated 22nd December, 2017.

[Placed in Library, See No. LT 8912/16/18]

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8913/16/18]

(5) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.183(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 1/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods

manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.

(ii) G.S.R.184(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 2/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.

[Placed in Library, See No. LT 8914/16/18]

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.164(E) published in Gazette of India dated 12th February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

(ii) G.S.R.182(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

[Placed in Library, See No. LT 8915/16/18]

(7) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.61(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to levy definitive antidumping duty on the import of 'Toluene Di-Isocyanate, originating in, or exported from China PR, Japan and Korea RP for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 13.12.2017.

(ii) G.S.R.179(E) published in Gazette of India dated 21st February, 2018, together with an explanatory memorandum seeking to impose antidumping duty on Ceramic Tableware and Kitchenware, excluding knives and toilet items, originating in, or exported from China PR shall be effective for a period of five years from the aforesaid date of imposition of the provisional anti-dumping duty, i.e. 13th June, 2017 and shall be payable in Indian currency provided that the said anti-dumping duty shall not be levied for the period commencing from the date of the lapse of the provisional anti-dumping duty that is the 11th December, 2017 up to the preceding day of the publication of this notification in the Official Gazette.

(iii) G.S.R.181(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 3/2018-Cus.(ADD), dated 23rd January, 2018.

[Placed in Library, See No. LT 8916/16/18]

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे):
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8917/16/18]

- (3) खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 93 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) (12वां संशोधन) विनियम, 2017 जो 19 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 2/एसटीडीएस/सीपीएल एंड सी पी/अधिसूचना/एफएसएसएआई-2016 में प्रकाशित हुए थे।
 - (दो) खाद्य सुरक्षा और मानक (गैर विनिर्दिष्ट खाद्य और खाद्य संघटकों के लिए अनुमोदन) विनियम, 2017 जो 13 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 12/पीए/विनियम/डीआईआर (पीए)/एफएसएसएआई-2016 में प्रकाशित हुए थे।

(तीन) खाद्य सुरक्षा और मानक (संदूषक जीवविष और अवशिष्ट) दूसरा संशोधन विनियम, 2017 जो 25 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० पी/15025/264/13-पीए/एफएसएसएआई में प्रकाशित हुए थे।

(चार) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 17वां संशोधन विनियम, 2017 जो 21 नवंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 1/योजक/

एसटीडीएस/ बीआईएस अधिसूचना/एफएसएसएआई/2016 में प्रकाशित हुए थे।

(पांच) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 13वां संशोधन विनियम, 2017 जो 12 अक्टूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० ए-1(1)स्टेण्डर्ड्स/एमएमपी/2012 प्रकाशित हुए थे।

(छह) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 8वां संशोधन विनियम, 2017 जो 13 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 1-94(1)/एफएसएसएआई/एसपी (लेबलिंग)/2014 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 8918/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8919/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): Madam, I beg lay on the Table:-

(1) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of service of Chairperson and other Members) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.190(E) in Gazette of India dated 28th February, 2018 under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition (Amendment) Act, 2007.

[Placed in Library, See No. LT 8920/16/18]

(2) A copy of the Annual Report and Audited Accounts of the Institute of Chartered Accountant of India (Hindi and English versions) for the year ended 31st March, 2017 published in Notification No. 1-CA(5)/68/2017 in Gazette of India dated 29th September, 2017 under Section 30B of the Chartered Accountants Act, 1949 together with a corrigendum thereto published in the Notification No. 1-CA(5)/68A/2017 dated 21st December, 2017.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 8921/16/18]